

**Central Administrative Tribunal  
Principal Bench**

**OA No.3227/2019  
MA No.3541/2019**

New Delhi, this the 7<sup>th</sup> day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. U.P. Provincial Police Service Association,  
Through its President  
Dinesh Yadav, age about 51 years,  
Presently Posted as Additional Superintendent of  
Police ATS, Uttar Pradesh, Lucknow.  
Group 'A'.
2. Habibul Hasan, age about 56 years,  
Presently posted as Additional Superintendent of  
Police  
Economic Offences Wing, Uttar Pradesh, Lucknow  
Group 'A'.
3. Jiya Lal Yadav, age about 54 years,  
Presently Posted as Deputy Commandant  
PAC Sonbhadra Uttar Pradesh  
Group 'A'.
4. Dr. Surendra Pratap Singh,  
Age about 54 years,  
Presently Posted as Additional Superintendent of  
Police,  
Badaun, Uttar Pradesh,  
Group 'A'.
5. Udai Shankar Singh, age about 51 years,  
Presently Posted as Additional Superintendent of  
Police,  
Moradabad, Uttar Pradesh,  
Group 'A'.
6. Satish Chandra, Age about 54 years,  
Presently Posted as Additional Superintendent of  
Police (Traffic),  
Moradabad, Uttar Pradesh,  
Group 'A'.

7. Ram Murat Yadav, age about 56 years,  
Presently Posted as Additional Superintendent of  
Police,  
Police Academy, Moradabad, Uttar Pradesh,  
Group 'A'.
8. Sarvanand Singh Yadav, age about 52 years,  
Presently Posted as Additional Superintendent of  
Police,  
U.P. Police Central Store,  
Kanpur, Uttar Pradesh,  
Group 'A'.
9. Rajesh Kumar Yadav, age about 50 years,  
Presently Posted as Additional Superintendent of  
Police,  
Crime Branch, Kanpur City, Uttar Pradesh,  
Group 'A'.
10. Pankaj Kumar Pandey, age about 53 years,  
Presently Posted as Additional Superintendent of  
Police,  
Azamgarh, Uttar Pradesh,  
Group 'A'.
11. Shrawan Kumar Singh, Age about 52 years,  
Presently Posted as Additional Superintendent of  
Police (Traffic),  
Varanasi, Uttar Pradesh,  
Group 'A'.
12. Keshav Chand Goswami, age about 54 years,  
Presently Posted as Additional Deputy Commandant  
PAC, 47 Battalion, Ghaziabad, U.P.  
Group 'A'.

...Applicants

(By Advocates : Shri D.K. Garg with Shri Bhim Pratap Singh, Dhananjay Garg, Shri Deepak Mishra and Shri Abhishek Garg )

**Versus**

1. Union of India,  
Through the Secretary (Home),  
Ministry of Home Affairs, Government of India,  
North Block, New Delhi.

2. Secretary,  
Government of India,  
Ministry of Personnel, Public Grievance & Pension  
[Department of Personnel and Training]  
North Block, New Delhi.
3. Joint Secretary (Home),  
Ministry of Home Affairs,  
Government of India,  
North Block, New Delhi.
4. Director (Police),  
Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi.
5. Chief Secretary,  
Uttar Pradesh Government, Lucknow, UP.
6. Principal Secretary (Home),  
Uttar Pradesh Government, Lucknow, UP
7. Director General of Police,  
Uttar Pradesh Govt., Lucknow.

...Respondents

(By Advocate : Shri Vijendra Singh)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

The first applicant is the Association of the Officers of U.P. Provincial Police Service and the remaining applicants are its members.

2. It is stated that the cadre review of IPS, for the State of UP was done in the year 2014 and that it was to be reviewed within five years thereafter, but no review

has taken place. The applicants submitted representations on 19.07.2019, 01.10.2019 and 09.10.2019, to the respondents with a request to review the IPS cadre for the State of UP. The objective appears to be that in case any upward review is made, chances of the promotion of the Members of the Association would be a bit bright. This OA is filed with a prayer to direct the respondents to undertake cadre review of the IPS for the State of UP.

2. We heard Shri D.K. Garg, learned counsel for applicant and Shri Vijendra Singh, learned counsel for respondents.

3. The attempt of the applicants is to get the IPS cadre of the State of UP reviewed. There exist definite parameters for fixation, as well as review, of the cadres of the concerned States. The question as to whether there exists any need for review of IPS cadre of the State of UP, as of now, needs to be examined by the respondents. We cannot express any clear or definite view in this behalf. At the same time, the representations made by the applicants cannot be kept pending indefinitely. If the cadre review is warranted, the same needs to be done and

if on the other hand, such a review is not warranted, adequate reply needs to be given to the applicants.

4. We, therefore, dispose of the OA, directing the respondents to take necessary steps and to pass orders on the representations, made by the applicants, within a period of three months, from the date of receipt of a certified copy of this order.

Pending MAs, if any, stand disposed of.

There shall be no orders as to costs.

( Nita Chowdhury)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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